

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/RP/2026 along with IA No. 105/2026**

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulatory, 2023 seeking review of the order dated 13.01.2026, passed in petition No.372/MP/2022.

Petitioner : Srijan Energy Systems Private Limited (SESPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **22.09.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Ms. Parichita Chowdhury, Advocate, SESPL  
Ms. Sanjeevani Mishra, Advocate, SESPL  
Ms. Ranjitha Ramanchadran, Advocate, CTUIL  
Shri Abhigy Goswami, Advocate, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Respondent, CTUIL, sought a three-week extension to file a reply and the compliance affidavit in terms of the Record of Proceedings dated 31.7.2026. Learning counsel for the Petitioner also sought three weeks' time thereafter to file a rejoinder.

2. Considering the above, the Commission granted the Respondent, CTUIL, three weeks to file its reply, along with the compliance affidavit, with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

3. The Petition, along with IA, will be listed for hearing on **10.12.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**